

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 120
Cont. A (IBC) No. 09/JPR/2023
CP No. (IB)- 26/7/JPR/2020
Under Section 7 of IBC, 2016

In the matter of:

P.S. Metal Works **Financial Creditor/Applicant**

Versus

M/s Jeph Bev Pvt. Ltd. ... **Corporate Debtor/Respondent**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Nitin Chhatwani, Adv.

For the Respondent : Vasu Goyal, Adv.

ORDER

Cont. A (IBC) No. 09/JPR/2023

Heard Mr. Nitin Chhatwani, Adv. appearing on behalf of Mr. Nitesh Srivastava, Adv. for the Petitioner. Mr. Vasu Goyal, Adv. appearing on behalf of the Respondent. A Compliance report has been filed by the Respondent. An amount of Rs. 22,01,373/- has been deposited by the contemnor. No proceeding is left in this matter. Counsel for the Petitioner seeks withdrawal of the present contempt petition. Permission granted. **Cont. A(IBC) No. 09/JPR/2023** is dismissed as withdrawn.

Sd-

(Rajeev Mehrotra)
Technical Member

Sdr

(Deep Chandra Joshi)
Judicial Member

April 29, 2024